BANGALORE BENCH, BANGALORE

DATED THE TWENTYFOURTH OCTOBER 1986

Present: Hon'ble Shri CH.Ramakrishna Rao ... Member (J)

Hon'ble Shri P. Srinivasan ... Member (A)

APPLICATION NO.207/86(T)

Shri M.P.Jahagirdar, Senior Clerk, District Electrical Engineer's Office (Workshops), South Central Railway, Hubli.

Applicant

(Shri Munir Ahmed, Advocate)

VS.

- The Divisional Personnel Officer, South Central Railway, Hubli.
- The General Manager, South Central Railway, Rail Nilayam, Secunderabad (A.P)
- Shri S.S.Kelasangad,
 Head Clerk, Train Lighting Workshops,
 South Central Railway, Hubli.
- Shri A.J.Joshi,
 Senior Clerk, Train Lighting
 Workshops, South Central Railway,
 Hubli.

Respondents

(Shri M. Sreerangaiah, Advocate)

This application came up before the Court for hearing today. Hon'ble Member (A) made the following:

ORDER

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The Clerk in the South Central Railway at Hubli. He was

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Hubli, with effect from 9-7-1947 and thereafter

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The letter appointing him in the regular vacancy

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THE TWENTYFOURTH OCTOBER 1986

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 South Central Railway, Hubli.
- Shri A.J.Joshi,
 Senior Clerk, Train Lighting
 Workshops, South Central Railway,
 Hubli.

Respondents

(Shri M. Sreerangaiah, Advocate)

This application came up before the Court for hearing today. Hon'ble Member (A) made the following:

ORDER

This is a transferred application received from the High Court of Karnataka. In the High Court, it was Writ Petition No. 16003/79. The applicant is currently working as Chief Clerk in the South Central Railway at Hubli. He was appointed as temporary Junior Clerk in the South Central Railway, Hubli, with effect from 9-7-1947 and thereafter on being selected by the Railway Service Commission, he was appointed as a regular Junior Clerk with effect from 1-10-48 (Exhibit B). The letter appointing him in the regular vacancy

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is dated 22-9-1948 and it states that he is appointed with effect from 1-10-1948. When he joined as temporary clerk on 9-7-1947, he was appointed in the accounts department. However, with effect from 1-10-48 i.e. date from which his appointment based on the selection by the Railway Service Commission took effect, he was posted to the Electrical Department. According to the learned counsel for the applicant Shri Munir Ahmed, this was a transfer from the Accounts Department to the Electrical Department. He says this on the basis of the entry in the applicant's service book.

The applicant's grievance in this application is that though he had continuous service as clerk from 9-7-1947, by a letter dated 13-3-1964 issued by the Divisional Superintendent, Personnel Branch, Hubli, he was placed below respondents 3 and 4 who respectively joined service as temporary clerks after the applicant i.e. on 9-10-1947 and 20-1-1948 respectively. His complaint is that they have been given credit for temporary service before selection by the Railway Service Commission while he was not.

As we have stated earlier, this application eriginated as a writ petition before the High Court filed in 1979. In dealing with this matter, therefore, we have to consider whether the writ petition had been filed within a reasonable time of the cause of action or whether it is hit by laches. As is mentioned earlier, the letter by which the applicant's seniority was put below respondents 3 and 4 was issued in March 1964. This writ petition was filed in October 1979 i.e. more than 15 years later. Shri Munir Ahmed strengly contended that this delay should be condoned because the applicant was pursuing departmental remedies during this period and only when all such remedies were exhausted, did he come before the High Court. We are not satisfied with this explanation. The delay of 15 years is too long to be condoned.

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Many svents would have taken place in the meanwhile and a further period of 7 years have elapsed by now and if we consider the applicant's claim, we should be upsetting the course of things which had happended during the course of 22 years. Moreover, we find on a cursory look at the facts that there was some difference between the case of the applicant who on selection by the Railway Service Commission was immediately posted in another department i.s. Electrical Department while respondents 3 and 4 were on such selection posted in the same department, where they were working earlier and after a few menths, they were transferred to another department. We are merely mentioning this to show that at this late stage, it is not even possible to ascertain whether any parallel can be drawn between the present case and those of the others. We, therefore, do not prepose to enter inte a consideration of the merits of the application because it has been badly delayed by over 15 years and is hit by laches. In the result, the application is dismissed. There will be no order as to costs.

(CH.Ramakrishna Rae)

Member (J)

(P.Srinivasan) Member (A)

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

REVIEW APPLICATION No. 33/86
IN APPLICATION NO. 207/86(T)
(WP.NO.

COMMERCIAL COMPLEX, (BDA) INDIRANAGAR, BANGALORE-560 038.

DATED:

APPLICANT

Vs

Shri M.P. Jahagirdar TO

- Shri M.P. Jahagirdar
 Senier Clerk
 District Electrical Engineer's Office (Workshops)
 South Central: Railway
 Hubli
- 2. Shri Surash S. Joshi Advocate 15, 3rd Cress Nehru Nagar Bangalers
- The Divisional Personnel Officer South Central Railway Hubli
- 4. The General Manager South Central Railway Rail Nilayam Secunderabad (A.P.)

RESPONDENTS

The Divisional Personnel Officer SC Railway, Hubli & 3 Ors

- 5. Shri S.S. Kelasangad Retired Head Clerk South Central Railway, Hubli Near Railway Quarters Keshavapur, Hubli - 23
- 6. Shri A.J. Joshi
 Senier Clerk
 Train Lighting Workshop
 South Central Railway
 Hubli
- 7. Shri M. Sreerangaiah Railway Advocate 3, S.P. Beildings, 10th Cross Cubbonpet Main Road Bangalers - 560 002

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 33/86

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on

29-6-87

Ja DEPUTY REGISTRAR (JUDICIAL)

ENCL: As above.

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 29TH DAY OF JUNE, 1987

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri L.H.A. Rego, Member (A)

REVIEW APPLICATION NO. 33/86

Shri M.P. Jahagirdar, Senior Clerk, District Electrical Engineer's Office (Workshops), South Central Railway, Hubli.

· · · Applicant

(Shri Suresh S. Joshi, Advocate)

v .

- The Divisional Personnel Officer, South Central Railway, Hubli.
- The General Manager, South Central Railway, Rail Nilayam, Secunderabad (A.P).
- (3) S.S.Kelasangad,
 major, Retd. Head
 Clerk, Near Railway
 Quarters, Keshavapur
 Hubli-23.
- 4. Shri A.J. Joshi, Senior Clerk, Train Lighting Workshops, South Central Railway, Hubli.

. Respondents.

(Shri M. Sreerangaiah, Advocate)

This application having come up for hearing to-day, vice-Chairman made the following:

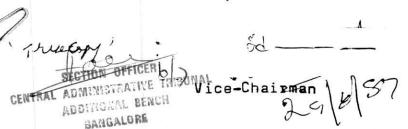
ORDER

In this application made under Section 22(3) (f) of the Administrative Tribunals Act, 1985 ('Act'), the applicant has sought for review of the order made by this Tribunal on 24.10.1986 dismissing his A. No. 207/86. In A.No. 207/86, which was a transferred application received from the High Court of Karnataka under Section 29



of the Act, the applicant had challenged the higher seniority accorded to respondents 3 and 4 from 1964. The Division Bench rejected the same on grounds of delay and laches.

- 2. Shri Suresh S. Joshi, learned counsel for the applicant contends that the reasoning and conclusion reached ignoring the order dated 3.10.1979 (Annexure-K) constitutes a patent error, and the same justifies a review.
- Je find that the Tribunal on a close examination of the claim had rejected the same on grounds of delay and laches. In reaching this conclusion, the Tribunal had not ignored the earlier orders, much less the order dated 3.10.1979 (Annexure-K). If that is so, then the very ground urged by the applicant does not constitute a patent error to justify a review. Even otherwise we are of the view that the applicant is really asking us to re-examine the order made by this Tribunal as if we are a court of appeal and come to a different conclusion, which cannot be done in a review.
- 4. On the foregoing discussion, we hold that this application is liable to be dismissed. We, therefore, dismiss this application. But in the circumstances of the case, we direct the parties to bear their own costs.



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